

**Central Administrative Tribunal
Principal Bench, New Delhi.**

OA-183/2016

New Delhi this the 20th day of October, 2016.

Hon'ble Sh. Shekhar Agarwal, Member (A)
Hon'ble Dr. Brahm Avtar Agrawal, Member (J)

Varun Kumar,
S/o Sh. Lakhdev Babu,
R/o A-251, Chattarpur Enclave,
Phase-1, New Delhi.
(Age 28 years).

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Applicant

(through Sh. Ajesh Luthra)

Versus

1. Commissioner of Police,
PHQ, MSO Building,
IP Estate, New Delhi.

2. The Deputy Commissioner of Police,
South-East Distt.
P.S. Sarita Vihar,
New Delhi.

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Respondents

(through Sh. K.M. Singh)

ORDER (ORAL)

Mr. Shekhar Agarwal, Member (A)

Today when this matter was taken up, learned counsel for the respondents produced a copy of the order dated 12.09.2016 of the respondents by which the departmental proceedings initiated against the applicant have been kept in abeyance till the decision in the criminal cases. In view of the aforesaid, respondents submitted that this OA has now become infructuous.

2. Learned counsel for the applicant submitted that the applicant seeks liberty to approach this Tribunal afresh in case proceedings against him are revived at a later stage.

3. In view of the aforesaid, this OA is dismissed as infructuous at this stage. The applicant shall however be at liberty to approach this Tribunal in case proceedings against him are revived.

(Brahm Avtar Agrawal)
Member (J)

(Shekhar Agarwal)
Member (A)

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